

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 107/TT/2017

- Subject:** Truing up of transmission tariff of 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period of four Combined assets under Transmission System associated with Parbati-III-HEP in Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing:** 20.6.2017
- Coram:** Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner:** Power Grid Corporation of India Limited (PGCIL)
- Respondents:** Rajasthan Rajya Vidyut Prasaran Nigam Limited and 18 others
- Parties present:** Shri Rakesh Prasad, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri V.P. Rastogi, PGCIL
Shri B. Dash, PGCIL

Record of Proceedings

The representative of petitioner submitted that the instant petitioner is filed for truing up the tariff of 2009-14 tariff of Asset 1: 400 kV D/C Parbati Pooling Point-Amritsar line alongwith associated bays, Asset 2: 80 MVAR bus reactor at Parbati Pooling Point alongwith associated bays, Asset 3: LILO of 2nd ckt of Parbati-II-Koldam transmission line at Pooling station and LILO at Parbati-III (Portion c-d) and Asset 4: LILO of 2nd ckt of Parbati-II-Koldam transmission line at Pooling station and LILO at Parbati-III (Portion e-f) and determination of tariff for the 2014-19 tariff period. There is a time over-run of 42 months in case of Asset-1 and Asset-2 and of 43 months in case of Asset-3 and Asset-4.



2. The Commission directed the petitioner to submit the following information on affidavit with a copy to the respondents by 28.7.2017:-

- a) Form-5D as per 2009 Tariff Regulations;
- b) Petition No. corresponding to other assets covered under the project, wherein true-up tariff for 2009-14 has been or would be claimed; and
- c) Clarify whether entire liability pertaining to initial spares has been discharged as on COD, if not, year wise details of discharge of same separately for sub-station and transmission line for each asset.

3. The Commission directed the petitioner to ensure that the above information is filed within the due date mentioned. In case, no additional information is filed within the said date, the matter shall be placed before the Commission for necessary orders.

4. The respondents are directed to file their reply by 8.8.2017 and the petitioner to file the rejoinder, if any, by 16.8.2017.

5. The Commission directed to list the matter on 24.8.2017.

By Order of the Commission

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(T. Rout)
Chief (Legal)

